

Annexure - 7

Name of the corporate debtor: Swastik Ispat Private Limited; Date of commencement of CIRP: 12.07.2025; List of creditors as on: 15.07.2026
List of operational creditors (Government dues)

(Version 7: Pursuant to Claims received and updated as on 15.07.2026)

(Amount in ₹)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Employees Provident Fund Organisation, Rourkela	State Government	26/06/2025	₹ 1,010,659.00	₹ 947,791.00	Statutory Dues	No	Nil	₹ -	₹ -	₹ 62,868.00	₹ -	An amount of ₹ 62,868/- is kept under verification with the EPF Department as the factory remained closed during the month of June 2025.
2	Goods and Services Department CT& GST Circle Rourkela	State Government	26/06/2025	₹ 11,225,276.00	₹ 212,476.00	Statutory Dues	No	Nil	₹ -	₹ -	₹ 913,817.47	₹ 10,098,982.53	Claim received from GST Department pertains to statutory dues which is disputed under Appeal. The claim is currently kept under verification pending confirmation of final adjudication and status of appeal, if any.
3	Income Tax Office (TDS), Rourkela	Central Government	19/03/2026	₹ 967,206.00	₹ 872,261.00	Statutory Dues	No	Nil	₹ -	₹ -	₹ -	₹ 94,945.00	Claim received from Income Tax Department pertains to FY 09-10, 12-13, 17-18, 18-19, 19-20, 20-21, 21-22, 22-23, 23-24 and 24-25. Provisional Claim admitted on the basis of document submitted.
4	Additional Chief Engineer-cum-Electrical Inspector, Rourkela, Government of Odisha	State Government	20/06/2026	₹ 1,066,991.00	₹ 1,066,991.00	Statutory Dues	No	Nil	₹ -	₹ -	₹ -	₹ -	Provisional admission on the basis of document submitted.
		TOTAL		₹ 14,270,132.00	₹ 3,099,519.00	₹ -	₹ -	₹ -	₹ -	₹ -	₹ 976,685.47	₹ 10,193,927.53	

Notes -

1. List of Creditors is subject to further revision on the basis of exchange of information/documents/details
2. Claims have been admitted provisionally based on documents submitted by the claimants. Final admission is subject to availability and verification of the complete books of accounts of the Corporate Debtor.

Sd/-

RASHMI CHHAWCHHARIA

Resolution Professional

In the matter of SWASTIK ISPAT PRIVATE LIMITED

(a company under Corporate Insolvency Resolution Process vide NCLT order)

IP Registration No. IBBI/IPA-001/IP-P-02016/2020-2021/13148

AFA no. AA1/13148/02/210624/105848 valid upto 30.06.2027

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